

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.140 of 2011 and  
Appeal No. 178 of 2011**

**Dated : 18<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 140 of 2011**

**Reliance Infrastructure Limited** **...Appellant (s)**

**Versus**

**M.E.R.C. & Ors.** **... Respondent (s)**

Counsel for the Appellant (s): Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali M. Chandurkar  
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &  
Mr. Arijit Maitra for R-1  
Ms. Kanika Agnihotri for MIAL

**Appeal No. 178 of 2011**

**Reliance Infrastructure Limited** **...Appellant (s)**

**Versus**

**M.E.R.C. & Ors.** **... Respondent (s)**

Counsel for the Appellant (s): Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali M. Chandurkar  
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &  
Mr. Arijit Maitra for R-1  
Ms. Kanika Agnihotri for MIAL  
Mr. Avijeet Kr. Lala for Tata Power

**ORDER**

The Learned Senior Counsel appearing for the Appellant in Appeal No.178 of 2011 has finished his arguments. We heard the Learned Counsel for the Respondent Commission some time.

Post the matter for making further submissions on **29.11.2012 and 30.11.2012 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk**